To The Director General, Narcotics Control Bureau
 Ministry of Home Affairs, West Block, No. 1 Wing Encl No.5, R.K. Puram, New Delhi 110066

To The Director General, Directorate of Revenue Intelligence, 'D' Block, I.P. Bhawan, I.P. Estate, New Delhi 110002.

To The Director General, Directorate General of Central Excise Intelligence, West Block VIII, Wing No. VI, 2nd Floor, R.K. Puram, New Delhi 110066

To The Commissioner, Directorate of Legal Affairs, 4th Floor, Rajendra Bhawan, 210, Deendayal Upadhyay Marg, New Delhi 110002

To All Principal Commissioners/Commissioners, Customs, Central Excise Service Tax.
Sir / Madam

**Sub:** Legal verification of AEO applicants under AEO program regarding

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Please refer to the letter F.No. 450/179/2009-Cus IV(Pt) dated 02.01.2017 issued by the Director Customs and the letter F.No. 1380/65/2016 dated 11.01.2017 on the above subject matter (already available on the CBEC website under Departmental Officers Tab).

The following Importers/Exporters have applied for AEO- Tier 2 status.

4. M/s. ABK Industries Ltd. 501, Vyapar Bhavan, 49, P. D’Mello Road, Carnac Bunder, Mumbai - 400 009.

It is requested that details as mentioned below against these entities may be sent to this office on this office e-mail id, digicewrumbomb@yahoo.in within 21 days from date of issue / upload of this letter on CBEC website.

i. Show Cause Notice issued to them during last three financial years involving fraud, forgery, outright smuggling, clandestine removal of excisable goods or cases where Service Tax has been collected from customers but not deposited to the Government.

ii. Case wherein prosecution has been launched or is being contemplated against the applicant or its senior management.

iii. Whether there are any disputed duty demanded or drawback demanded or sought to be denied, in all the show cause notices issued under Customs Act, 1962 (other than those mentioned in point i and ii above) during the last three financial years. The ratio of such disputed duty demanded or duty drawback demanded or sought to be denied may be provided.

The details may include issue in brief, date of SCN/order and revenue implication. In case this applicant has come to any adverse notice of the department/ Govt., details may be communicated.

These details are necessary to run a background check on compliance record submitted by the party for the last three years in terms of Para 3.2 of the Customs Circular No. 33/2016 dated 22.07.2016.

In case no comments are received within 21 days, it will be presumed that you have no objection in granting ‘AEO’ status to the above applicants.

Yours faithfully,

(R.K. SINGH)
JOINT DIRECTOR
AEO, WRU

Copyto :-
1) The AEO Programme Manager, Directorate General of Performance Management, Customs & Central Excise, ‘D’ Block, I.P. Bhawan, I.P. Estate, New Delhi - 110002
2) The J. S. (Customs), CBEC, North Block, ICEGATE, Directorate General of Systems & Data Management, New Delhi.